

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.147/MP/2021**

- Subject : Petition under Section 79 (1) (b), 79 (1)(f) and 79 (1)(k) of the Electricity Act 2003, read with Regulation 6.3B of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fourth Amendment) Regulations, 2016 seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
- Petitioner : Bharat Aluminium Company Ltd. (BALCO)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and 5 Ors.
- Date of Hearing : **18.12.2023**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Parties Present : Shri Buddy Ranganadhan, Advocate, BALCO  
Shri Nishant Kumar, Advocate, BALCO  
Shri Ayush Kumar, Advocate, BALCO  
Ms. Anusha Nagarajan, Advocate, TANGEDCO  
Ms. Kirti Dhoke, Advocate, TANGEDCO  
Ms. Aakanksha Bhola, Advocate, TANGEDCO  
Shri Rahul Ranjan, Advocate, TANGEDCO  
Shri S. Vallinayagam, Advocate, SLDC TANTRANSO  
Shri Gajendra Singh, SRLDC

**Record of Proceedings**

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, was adjourned.

2. However, the learned counsel for the Petitioner sought liberty to file an affidavit to bring on record certain documents, which supports the petitioner's case, contrary to what has been submitted by SLDC. Considering the said request, the Commission permitted the Petitioner to file its brief affidavit, as above, within a week.

3. The Petition will be listed for hearing on **14.2.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**